

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-239(PB)/2023

IN THE MATTER OF:

Vipul Jain and Rachna Jain
Vs.
Raheja Developers Limited

.... Petitioner/Applicant

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant / : Adv. Manu Chaturvedi, Adv. Devika Singh Roy
Financial Creditor Chowdhary
For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Gaurav Mitra, Adv.
Suditi Batra, Adv. Abhishek Rana, Adv. Animesh
Kumar, Adv. Rajneesh Singh with Mr. Navin M.
Raheja

ORDER

Mr. Manu Chaturvedi, Ld. Counsel for the Applicant appears physically.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent appears physically.

At request and by consent of both parties, list the matter **on 13.05.2024.**

In the meanwhile, hard copy of the petition and convenience compilation be filed. Copy of the same be served upon the Respondent after uploading on the DMS.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)